Cultural policy and its purview

†776. DR. SATYANARAYAN JATIYA: Will the Minister of CULTURE be pleased to state :

(a) the details of culture policy of Government and its purview; and

(b) the State-wise names of national cultural heritage, sites and structures which are managed and protected by Central Government?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI SHRIPAD YESSO NAIK): (a) The Ministry of Culture has the mandate to deal with policies for preservation, promotion and popularization of India's diverse tangible and intangible culture and ancient heritage through sustainable measure so as to ensure universal accessibility.

(b) The list of national protected monuments, State-wise is given in Annexure.

[*See* Appendix 232, Annexure No. 19]

Increasing budget allocation to Chhattisgarh under MPF scheme

†777. DR. BHUSHAN LAL JANGDE: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Modernization of Police Forces (MPF) scheme is continuing in Chhattisgarh as it is naxal affected State;

(b) whether budget allocation would be increased as the amount allocated by Central Government under the scheme is meagre;

(c) whether Central Government is going to strengthen barracks, police stations/ beats along with sophisticated safety equipments, weapons to deal with the naxalites; and

(d) whether under special separate housing scheme, houses are being constructed for police forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Scheme for Modernization of State Police Forces (MPF Scheme) which ended in 2011-12 has been extended for a further period of five years, *i.e.*, 2012-13 to 2016-17 for providing assistance to all the States for police modernization, partly under 'Non-Plan' and partly under 'Plan'. However, under the re-structured MPF Scheme, the assistance to naxal affected districts has been discontinued as the Left Wing Extremism Division of the MHA is implementing separate schemes for the naxal affected districts.

†Original notice of the question was received in Hindi.

(b) As 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of Seventh Schedule of the Constitution of India, the principal responsibility for managing these subjects lies with the State Governments. However, the States have not been able to modernize and equip their police forces upto the desired level due to financial constraints. It is in this context that the Ministry of Home Affairs (MHA) has been supplementing the efforts and resources of the States, from time to time, by implementing the Scheme for Modernisation of State Police Forces (MPF Scheme). During the XIIth Five Year Plan, a sum of ₹ 3750.87 crore has been allocated for 'Plan' purposes and a sum of ₹ 8195.53 crore has been approved for 'Non-plan' purposes under MPF Scheme.

(c) and (d) The items required by the State Police, namely, modern weapons, ammunition, vehicles, security related equipment, training equipment, forensic science equipment, etc. are to be funded under 'Non-Plan'. Infrastructure projects like the construction of police stations, outposts, police line buildings, houses for lower and upper subordinate police personnel, police training institutions and forensic science laboratories are to be funded under 'Plan'. However, as stated in reply to part (a) above, assistance for dealing with left wing extremists is not provided under MPF Scheme extended from 2012-13.

People declared dead

†778. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government is aware that more than one lakh people declared dead in the country are alive and they are struggling to prove themselves alive for years;

(b) if so, the State-wise number of such people;

(c) whether Central Government is keen to deliver justice to these living people declared dead; and

(d) if not, whether Central Government would enact a special law to address such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No Sir. No data is available in this regard.

(c) and (d) A person is declared dead under Section 108 in the Indian Evidence Act, 1872 which reads as follows:

"Burden of proving that person is alive who has not been heard of for seven years- [Provided that when] the question is whether a man is alive or dead, and it is

†Original notice of the question was received in Hindi.